

[Shri Pranab Kumar Mukherjee]

(3) A copy of the Annual Accounts of the Paradip Port Trust for the year 1971-72 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-6205/74]

(4) (i) A copy of Orissa Notification No. S.R.O. 1009/73 published in Orissa Gazette dated the 28th November, 1973 making certain amendment to the Orissa Tourist Vehicles Rules, 1967, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa, together with an explanatory note.

(ii) A statement showing (i) reasons for delay in laying the above Notification and (ii) for not laying Hindi version thereof. [Placed in Library. See No. IT-6206/74]

ANNUAL REPORTS OF TECHNICAL TEACHERS' TRAINING INSTITUTES THE NATIONAL BOOK TRUST, INDIA, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

(1) A copy each of the following Reports (Hindi and English versions). —

- (i) Annual Report of the Technical Teachers' Training Institute (Eastern Region) Calcutta for the year 1972-73
- (ii) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1972-73.
- (iii) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1972-73 [Placed in Library. See No. LT-6207/74].

(2) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1972-73. [Placed in Library. See No. LT-6208/74]

(3) A copy each of the Annual Reports (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the years 1970-71 and 1971-72 [Placed in Library. See No. IT-6209/74].

(4) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. IT 6210/74]

(5) A copy of the Council of Architecture (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 543(E) in Gazette of India dated the 31st December, 1973, under sub-section (2) of section 44 of the Architects Act, 1972 [Placed in Library. See No. LT-6211/74].

(6) A copy of the Victoria Memorial (Second Amendment) Rules 1973 (Hindi and English versions) published in Notification No. G.S.R. 46 in Gazette of India dated the 19th January, 1974, issued under section 5 of the Victoria Memorial Act, 1903 [Placed in Library. See No. IT 6212/74]

(7) (i) A copy of the Delhi School Education Rules, 1973 published in Notification No. F. 5/15/72-Education (ii) in Delhi Gazette dated the 31st December, 1973, under sub-section (3) of section 28 of the Delhi School Education Act, 1973.

(ii) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Rules. [Placed in Library. See No. LT-6213/74].

श्री अटल बिहारी वाजपेयी (ग्वालियर) श्री डी० पी० यादव का जो प्राइटेम है उसमें ग्राम ग्रन्थिम लाइन का देखिये

“उपर्युक्त नियमों के अंग्रेजी संस्करण के साथ उनका हिन्दी संस्करण समा पटल पर न रखने के कारण बताने वाला एक विवरण।”

आप विवरण देख लीजिये। यह विवरण संतोषजनक नहीं है। हमारा हिन्दी का काम अंग्रेजी के साथ साथ क्यों नहीं हो सकता? अगर श्री यादव भी इसको नहीं करा सकते तो उन्हें शिक्षा मंत्रालय से हट जाना चाहिये।

श्री डी० पी० यादव : काम हो गया है रख दिया जाएगा।

श्री अटल बिहारी वाजपेयी : अभी तक क्यों नहीं कर लिया था ?

अध्यक्ष महोदय : यह बह कहते कि नहीं रखेंगे तो झगड़ा होता। यह तो यह कहते ही नहीं हैं।

अटल बिहारी वाजपेयी : कह सकते ही नहीं हैं। उन्हें हिन्दी अंग्रेजी साथ साथ रखना चाहिये।

अध्यक्ष महोदय : आगे से तो पहले आना शुरू हो जाएगा।

अटल बिहारी वाजपेयी : कारणों को पढ़िये। देर क्यों लगी।

अध्यक्ष महोदय : कारण भी देख लूंगा और इनको डायरेक्शन भी दे दूंगा।

श्री हुकम चन्द कलत्राय (मुरैना) : अंग्रेजी के बारे में कभी ऐसा नहीं होता है तो हिन्दी के बारे में क्यों होता है ?

अध्यक्ष महोदय : मुझे क्या पता था कि आपको आ जाना है।

12.22 hrs.

## ESSO (ACQUISITION OF UNDERTAKINGS IN INDIA) BILL.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to move for leave to introduce a Bill to provide for the acquisition

and transfer of the right, title and interest of Esso Eastern Inc. in relation to its undertakings in India with a view to ensuring co-ordinated distribution and utilisation of petroleum products distributed and marketed in India by Esso Eastern Inc. and for matters connected therewith or incidental thereto.

MR. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of Esso Eastern Inc. in relation to its undertaking in India with a view to ensuring co-ordinated distribution and utilisation of petroleum products distributed and marketed in India by Esso Eastern Inc. and for matters connected therewith or incidental thereto”.

There is the name of only one Member to oppose it. Shri Madhu Limaye.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय इस विधेयक के केवल एक अंश का मैं विरोध करता चाहता हूँ। एक असें में मैं पेट्रोलियम मंत्री को लिख रहा हूँ। जब से इनकी एसो के साथ वान-चीन शुरू हुई 74 परसेंट इंटेरेस्ट लेने के बारे में एसो कम्पनी ने गुप्त ढंग में उसकी जो जायदाद बम्बई में है उसके जो पेट्रोल पम्प हैं उनको बेचने का काम चालू किया है। तीन मामले मैंने पेट्रोलियम मंत्री के सामने रखे थे। उसके पेट्रोल पम्प ग्रांट रोड, नेपियन सी रोड और डिवाइड रोड पर हैं। एक-एक पम्प को बीस-बीस लाख रुपये में बेचने का काम हमने शुरू किया है। एक पेट्रोल पम्प तो यह बेच भी चुकी है। मंत्री महोदय ने अपने पत्र में मुझे यह आश्वासन दिया था :

“As you will have observed from the newspaper reports, we have already reached an agreement in principle with Esso to acquire 74 per cent equity in their operations and they have assured us that they would not make any dis-investment”.